

Statehood to Delhi

553. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any decision has since been taken by Government in regard to the granting of full Statehood to Delhi;

(b) if not, the reasons for delay; and

(c) the time by which a decision is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) The question of granting Statehood to Delhi was reviewed in the years 1978 and 1980 and it was decided that Delhi should continue as a Union Territory. There is no change in the decision.

Settlement of Assam Issue

654. SHRI RAM VILAS PASWAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the progress so far made in regard to the settlement of Assam issue; and

(b) the time by which this issue is likely to be solved ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) 14 rounds of bipartite talks; and beginning from Nov. 1981 another 7 rounds of tripartite talks by including also the leaders of Opposition parties/groups in Parliament have been held so far with AASU/AGSP and Government have kept its doors open for further talks for evolving a just & satisfactory solution in consultation with State Government and all other interests concerned. Several measures have been initiated to deal with the problem of foreign nationals which include the measures undertaken to augment vigilance along the Indo-Bangladesh border and

the decision to detect and send back post 1971 infiltrators.

(b) It is not feasible to fix a time limit to solve this issue.

Report of Committee on Jail Reforms

655. SHRI RAM VILAS PASWAN : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starrred Question No. 779 on 27 April, 1983 regarding Committee on Jail Reforms and state :

(a) whether the recommendations of the Committee on Jail Reforms have since been considered by Government; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) The Committee on Jail Reforms have made wide ranging recommendations for making an all-round improvement in prison administration. Prison administration being a State subject, the recommendations have to be examined in consultation with the State Governments. A Special Cell is being constituted in the Ministry of Home Affairs for processing the recommendations.

Recommendations of National Police Commission

656. SHRI RAM VILAS PASWAN : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 8848 on 27 April, 1983 regarding recommendation of National Police Commission and state :

(a) whether the recommendations of National Police Commission have since been considered by Government; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS